

SHRI VIRDHI CHANDER JAIN: I introduce the Bill.

HIGH COURT AT ALLAHABAD
(ESTABLISHMENT OF A PERMA-
NENT BENCH AT AGRA) BILL*

SHRI RAJESH KUMAR SINGH
(Firozabad): I beg to move for leave
to introduce a Bill to provide for the
establishment of a permanent Bench
of the High Court at Allahabad at
Agra.

MR. DEPUTY-SPEAKER: The
question is:

"That leave be granted to intro-
duce a Bill to provide for the estab-
lishment of a permanent Bench of
the High Court at Allahabad at
Agra."

The motion was adopted.

SHRI RAJESH KUMAR SINGH:
I introduce the Bill.

BACHELORS' ALLOWANCE BILL*

SHRI RAMNATH DUBEY (Banda):
I beg to move for leave to introduce
a Bill to provide certain facilities and
amenities to bachelors in India.

MR. DEPUTY-SPEAKER: The ques-
tion is:

"That leave be granted to in-
troduce a Bill to provide certain
facilities and amenities to bache-
lors in India".

The motion was adopted.

SHRI RAMNATH DUBEY: I intro-
duce the Bill.

PREVENTION OF BIGAMOUS MAR-
RIAGES BILL*

DR. VASANT KUMAR PANDIT
(Rajgarh): I beg to move for leave
to introduce a Bill to provide for the
prevention of bigamous marriages.

MR. DEPUTY-SPEAKER: The ques-
tion is:

"That leave be granted to intro-
duce a Bill further to amend the
vention of bigamous marriages."

The motion was adopted.

DR. VASANT KUMAR PANDIT: I
introduce the Bill.

ARMS (AMENDMENT) BILL.

(Amendment of Section 13)

SHRI RAMNATH DUBEY (Banda)
I beg to move for leave to introduce
a Bill further to amend the Arms Act,
1959:

MR. DEPUTY-SPEAKER: The ques-
tion is:

"That leave be granted to intro-
duce a Bill further to amend the
Arms Act, 1959".

The motion was adopted.

SHRI RAMNATH DUBEY: I intro-
duce the Bill.

HIGH COURT OF ORISSA (ESTA-
BLISHMENT OF A PERMANENT
BENCH AT SAMBALPUR) Bill*

DR. KRUPASINDHU BHOI (Sam-
balpur): I beg to move for leave to
introduce a Bill to provide for the
establishment of a permanent Bench
of the High Court of Orissa at Sam-
balpur.